

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**Date of Order: 4.4.2016**

MA No. 291/00109/2016 (OA No.291/00572/2015)

Mr. V.K.Mathur, Counsel for the applicant.  
Mr. N.C.Goyal, Counsel for respondents.

This case came up for hearing on MA filed on behalf of the respondents seeking extension of six months time to comply with the orders of this Tribunal dated 24.9.2015 in OA No.291/00572/2015 wherein the following direction were given at the time of admission stage itself:

"In the facts and circumstances noticed above, the Original Application is disposed of directing the respondent No.3 to consider and pass a reasoned and speaking order on representation dated 30.5.2015 (Ann.A/9) within a period of 3 months from the date of receipt of copy of this order. The applicant shall produce a copy of this order along with complete copy of paper book/OA before the respondent No.3 within a period of fifteen days from today. In view of the limited relief granted, the Original Application is disposed of without issuing notice to the respondents."

Counsel for respondents submitted that for compliance of the order, they require more time for collecting the more information from various places as the applicant has been posted at different units. In view of the prayer made and reasons given, further extension of four months time is granted from today for compliance of the order. MA allowed.

  
(MS.MEENAKSHI HOOJA)  
ADMINISTRATIVE MEMBER

Adm/

9/10/16  
no. 10/16  
Adm/